

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 12.06.2017

**Misc. Application No. 17 of 2017
And
Misc. Application No. 18 of 2017
And
Appeal No. 19 of 2017**

Mr. Vimal Raj Mathur
S/o. Shri D.R. Mathur,
306, Mayfair Gardens,
Road No. 12, Banjarahills,
Hyderabad – 500034.

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

...Respondent

None for the Appellant.

Mr. S.P. Bharti, Advocate with Mr. Pulkit Sukhramani, Ms. Siddha Pamecha and Ms. Vidhi Jawar, Advocates i/b The Law Point for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

None for the appellant. Even on the last occasion none appeared on behalf of the appellant.

Hence, the appeal is dismissed for want of prosecution.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

12.06.2017
Prepared and compared by:
msb